



सत्यमेव जयते

Sanoj Kumar Jha, IAS
Secretary

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



के वि वि आयोग
CERC

L-1/212/2016/CERC

Date: 9.6.2017

To

The Director (Energy),
Directorate of Energy,
Government of Himachal Pradesh,
Shanti Bhawan, Phase-III,
Sector-VI, New Shimla,
Shimla-171009.

Subject: Applicability of RLDC Fee and other Charges on Free Power Share provided to the Home State

Sir,

This has reference to your letter dated 25.11.2016 and subsequent reminders seeking an interpretation of Regulation 52(2) and 52(2)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. The main contention of HPSEBL is that the Home State is provided 12% of power generated in the project free of cost at generator bus by way of royalty and therefore, RLDC fees and charges should not be levied on Home State.

3. The matter has been examined in detail in the Commission. Regulation 52(2) and 52(2)(a) of the Tariff Regulations reads as under:-

"52. Application fee and the publication expenses: The following fees, charges and expenses shall be reimbursed directly by the beneficiary in the manner specified herein:

(1).....

(2) The following fees and charges shall be reimbursed directly by the beneficiaries in proportion of their allocation in the generating stations or by the long term transmission customers /DICs in proportion to their share in the inter-State transmission systems determined in accordance with the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time;

....2

o/c

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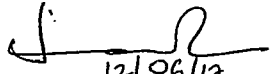
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(a) Fees and charges paid by the generating companies and inter-State transmission licensees (including deemed inter-State transmission licensee) under the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009, as amended from time to time or any subsequent amendment thereof.”

As per the above regulation, RLDC fees and charges are payable by the beneficiaries in proportion to their allocation in the generating stations. Since the Home State is allocated free power of 12% in the hydro generating station, it is liable to pay the RLDC fees and charges in proportion to its allocation.

4. This has approval of the Commission.

Yours faithfully,


12/06/12
(Sanoj Kumar Jha)
Secretary

Copy to:-

The Executive Director (Commercial),
NHPC Ltd.,
NHPC Office Complex,
Sector-33,
Faridabad-121003.